

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th September, 2021 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 33 of 2021**

***A Bill further to amend the Tamil Nadu Agricultural Produce  
Marketing (Regulation) Act, 1987.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:--

Short title and  
commence-  
ment.

1. (1) This Act may be called the Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Act, 2021.

(2) It shall be deemed to have come into force on the 30th day of November 2020.

Amendment of  
section 33.

2. In Section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "nine years and six months", the expression "ten years and six months" shall be substituted.

Tamil Nadu  
Act 27 of  
1989.

Validation.

3. Notwithstanding anything contained in the principal Act, every person exercising the powers and discharging the functions of a Special Officer of the market committees, with effect on and from the 30th day of November 2020, shall be deemed to have been appointed as such Special Officers under sub-section (1) of section 33 of the principal Act, as amended by this Act, and anything done or any action taken by the said Special Officers during the period commencing on the 30th day of November 2020 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS**

sub-section (1) of Section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) empowers the Government to appoint a Special Officer to manage the affairs of any market committee pending constitution of a new market committee for a period not exceeding three years in the aggregate. By virtue of the said provision, the tenure of Special Officers who were appointed to manage the affairs of the market committees were extended beyond the said three years period, by amending the proviso to sub-section (1) of Section 33 of the Act, from time to time. Lastly, their tenure were extended upto nine years and six months by virtue of Tamil Nadu Act 31 of 2020 .

2. The tenure of the Special Officers were due to expire on the 29th November 2020. Before expiry of the tenure of the Special Officers, members were nominated to 14 market committees, namely Salem, Thanjavur, Kanyakumari, Tirunelveli, Pudukkottai, Ramanathapuram, Coimbatore, Dindigul, Nagapattinam, Villupuram, Sivagangai, Madurai, Erode and Dharmapuri. Further, members were nominated to 10 more market committees, namely Tiruppur, Virudhunagar, Thiruvannamalai, Tiruvarur, Vellore, The Nilgiris, Kancheepuram, Namakkal, Theni and Perambalur.

3. The Chairman and Vice Chairman were elected and they assumed charge in the above said market committees except Theni market committee on various dates i.e. from 30.12.2020 to 26.02.2021. Thereafter on the 23rd July 2021, members appointed to the said 24 market committees were withdrawn and Special Officers have been appointed.

4. In the above said circumstances, it is necessary to extend the tenure of the Special Officers for a further period of one year on and from the 30th November 2020 and to validate the action of having continued / appointed Special Officers under the said Section 33 beyond the said date.

5. The Government have, therefore, decided to amend the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) suitably for the aforesaid purposes.

6. The Bill seeks to give effect to the above decision.

**M.R.K. PANNEERSELVAM,**  
*Minister for Agriculture and Farmers Welfare.*

Chennai-600 009,  
8th September 2021.

K. SRINIVASAN,  
*Secretary.*